

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-119/2001/1474 /A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati

To, Smti Sharmila Bhuyan,
District and Sessions Judge,
Nalbari.

Dated Guwahati the 17th March, 2022

Sub: **Casual leave.**

Ref:- Your letter No. DJNB/1308 Date 14.03.2022.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 21.03.2022 & 22.03.2022 along with station leave permission, with the official vehicle, at own cost, from the evening of 17.03.2022 till the morning of 23.03.2022.** Your prayer for special casual leave on the aforementioned dates has not been accepted, because, as per Notification Dated 30th December 2021, only state Govt. employee is entitled for special casual leave, under the category mentioned.

Further, the Addl. District & Sessions Judge, Nalbari and in her absence, the next senior most Judicial officer at the station will remain in charge of your Court and office during your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-119/2001/1475/A, dated , 17-03-2022

Copy to:

1. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

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